

(a) whether the shortage of fertilizers for Andhra Pradesh has been brought to the notice of the Government recently;

(b) if so, action taken to release more tonnes of urea to the State for the second crop;

(c) whether the State Government of Andhra Pradesh has urged the Union Government for giving permission to the Nagarjuna Fertilisers to release 10,000 tonnes of urea to the Coromandel Fertilizers in the state;

(d) whether the State Government has urged the centre that the state was facing acute shortage of fertilisers and needed 50,000 tones of fertiliser for the second crop during January, 1997;

(e) if so, the total shortage of Urea calculated in the state of Andhra Pradesh; and

(f) the extent the Government have instructed to the concerned authorities for releasing more urea for the state of Andhra Pradesh ?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (f) Urea is the only fertilizer under price, movement and distribution controls. No shortage of urea has been reported by the State so far during Rabi, 1996-97. The availability of urea against ECA allocation and sales (upto 31.1.1997) has been as under :-

(figures in lakh tonnes)  
(upto 31.1.97)

Rabi '96-97		
ECA allocation	Availability	Sales
11.20	8.90	6.91

The availability was adequate to support the sales.

A request for release of 10,000 MTs of urea in favour of M/s Coromandel Fertilizers Ltd. was received from Ministry of Commerce. The offer for release of stock from M/s Nagarjuna Fertilizers & Chemicals Ltd., however, has not been accepted by M/s Coromandel Fertilizers Ltd.

[Translation]

#### Bodyguards to Public Representatives

487. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of bodyguards provided to the public representatives and other Government officials in Uttar Pradesh till date;

(b) whether some of them are provided more than one bodyguards provided in addition to one; and

(c) if so, the number thereof and the reasons therefore;

(d) whether Government are considering to withdraw the bodyguards provided in addition to one; and

(e) if so, the time by which it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (e) 'Public Order' and 'Police' are State subjects under Constitution of India. Therefore, the responsibility for providing security to the persons residing within their jurisdiction is that of the concerned State/UT. Since this question relates to the security of persons in U.P., no such information is available with MHA or maintained.

[English]

#### Central Contribution for Marine Fishermen

488. SHRI N.K. PREMCHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the contribution from the Union Government towards the saving-cum-Relief-Scheme for marine fishermen has been discontinued;

(b) if so, the reason thereof;

(c) whether the Government would review the decision and revoke the contribution towards the scheme retrospectively;

(d) whether the Government would consider to extend and benefit of scheme to the inland fishermen and fisherwomen also; and

(e) if so, the details thereof ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) No, Sir.

(b) Does not arise in view of reply at (a).

(d) and (e) The saving-cum-Relief component of the National Welfare of Fishermen Scheme, which was introduced in 1991-92, is, at present, applicable only to marine fishermen. Modifications can be considered only when the proposals for the IXth five year plan are formulated.

#### Committee on Freedom Fighters

489. SHRI RATILAL KALIDAS VERMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Prime Minister has announced in October'96 to set up a Committee to go into the difficulties being faced by the freedom fighters in the country;

(b) whether the committee has since been constituted;

(c) if so, the details of the members of the committee alongwith its terms of reference; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d) During a programme arranged by the All India Freedom Fighters Organisation (AIFFO); New Delhi on October 6, 1996, the Prime Minister has assured that the demand for constitution of a Committee to look into the problems of freedom fighters would be considered. Accordingly, the demand has been considered and the Government has set up a Special Audit Team (SAT) with two representatives from the All India Freedom Fighters Organisation headed by the Joint Secretary in-charge of Freedom Fighters Division in the Ministry. The Team is entrusted with the task of examining already rejected freedom fighter pension cases where review applications have been received.

[Translation]

#### Import-Export of Pulses

490. SHRI NIHAL CHAND CHAUHAN : Will the Minister of AGRICULTURE be pleased to state :

- whether the Government have made any import-export of pulses during the year 1996;
- if so, when and the quantum thereof;
- whether the Government propose to import-export pulses during the year 1997; and
- if so, the details thereof ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) Yes, Sir.

(b) Qty. in '000 tonnes

Year	Imports	Exports
1995-96	449.5	61.2
1996-97 (upto 11/96)	304.0	29.4

Source : CGCI & S

(c) The import of pulses is freely allowed under Open General Licence where the export is permissible subject to quantitative ceilings fixed by the Ministry of Commerce (DGFT) from time to time in consultation with the Ministries of Agriculture, Food and Civil Supplies.

(d) The Technology Mission on Oilseeds & Pulses have fixed a ceiling of 10,000 tonnes for the export of pulses for the year 1996-97. This will be subject to the views of other Ministries as well.

#### Oilseeds Production

491 SHRI RAJENDRA AGNIHOTRI : Will the Minister of AGRICULTURE be pleased to state :

- the total production of oilseeds in the country

during the year from 1993 to 1996, oilseeds-wise and year-wise;

- whether the production of oilseeds in the country is sufficient to meet the domestic requirement;
- if not, the reasons therefor;
- whether the Government have formulated any scheme to increase the production of oilseeds during the Ninth Five Year Plan in the country; and
- if so, the details thereof ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) The crop-wise total production of oilseeds in the country during the year from 1993-94 to 1995-96 is enclosed in attached Statement.

(b) and (c) Since the Technology Mission on Oilseeds was launched in 1986, the production of oilseeds has increased from 11.27 million tonnes during 1986-87 to 23.43 million tonnes during 1995-96, which is a major break-through in the production of oilseeds. The availability of edible oils from indigenous sources in the year 1995-96 was 66.70 lakh tonnes as against the demand of 72.70 lakh tonnes as worked out by the Department of Civil Supplies. There is thus a gap of about 6 lakh tonnes of edible oils. This gap still exists on account of demand of edible oils going up on account of high growth of population and rise in the living standards of people.

(d) and (e) Ninth Plan proposals have not yet been finalised, however Centrally Sponsored oilseeds production programme is likely to continue during Ninth Plan.

#### Statement

##### All India Estimates of Oilseeds Production

(Lakh tonnes)

CROP	1993-94	1994-95	1995-96
Groundnut	78.3	80.6	78.1
Castor seed	6.3	8.5	7.8
Sesamum	5.6	5.9	5.5
Nigerseed	2.0	1.9	1.9
Rapeseed-Mustard	53.3	57.6	60.7
Linseed	3.3	3.2	3.1
Safflower	5.2	4.2	4.0
Sunflower	13.5	12.2	13.2
Soyabean	47.5	39.3	49.9
Total Nine Oilseeds	215.0	213.4	224.2